

HARYANA VIDHAN SABHA

7th SESSION

BULLETIN NO. 2

Monday, the 20th December, 2021

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 20th December, 2021 from 2.00 P.M. to 6.38 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	01	-	19

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred:- 40

II. LEAVE OF ABSENCE

(a) The Speaker informed the House that he has received an intimation through an E-mail from Shri Parmod Kumar Vij, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for 20th December, 2021 and 21st December, 2021 due to his family function.

(b) The Speaker informed the House that he has received an intimation through an E-mail from Shri Jagdish Nayar, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session for today i.e. on 20th December, 2021 as he is busy in his family matters.

III ADMISSION OF DISCUSSION ON ADJOURNMENT MOTION NO.1 REGARDING CONSIDERING STERN MEASURES TO DEAL WITH DISPARATE SITUATION ON ACCOUNT OF HEINOUS MACHINATIONS AND SCANDALOUS MALFEASANCE/MISFEASANCE IN PUBLIC EMPLOYMENT IN HARYANA UNEARTHED BY STATE VIGILANCE BUREAU IN HPSC, HSSC ETC.

The Speaker informed the House that he had received an Adjournment Motion No.1 from Smt. Kiran Choudhry and 10 other M.L.As.(Shri Pardeep Chaudhary, Shri Shamsheer Singh Gogi, Shri Amit Sihag, Shri Varun

Chaudhary, Smt. Renu Bala, Smt. Shalley, Shri Shishpal Singh, Shri Mamman Khan, Dr. Raghuvir Singh Kadian and Shri Neeraj Sharma) regarding considering stern measures to deal with disparate situation on account of heinous machinations and scandalous malfeasance/misfeasance in public employment in Haryana unearthed by State Vigilance Bureau in HPSC, HSSC etc. He admitted it today's List of Business and the Motion has been placed on the table of the House.

He further informed the House that he had also received an Adjournment Motion No.2 from Shri Bharat Bhushan Batra and 13 other M.L.As. (Smt. Geeta Bhukkal, Shri Aftab Ahmed, Dr. Raghuvir Singh Kadian, Shri Jagbir Singh Malik, Mohd. Ilyas, Shri Balbir Singh, Smt. Shakuntla Khatak, Shri Kaldeep Vats, Shri Surender Panwar, Shri Mewa Singh, Smt. Shalley, Shri Dharam Singh Chhoker and Shri Indu Raj) on the similar subject, which has been clubbed with Adjournment Motion No. 1, hence they can also participate at the time of discussion on Adjournment Motion No. 1.

He further informed the House that he had also received Calling Attention Notice Nos. 21 and 36 from Shri Balraj Kundu and Shri Abhay Singh Chautala, M.L.As. respectively on the similar subject, which has been clubbed with Adjournment Motion No. 1, hence they can also participate at the time of discussion on Adjournment Motion No. 1.

He also informed the House that he had permitted discussion for two hours on this matter under Rule 71 of the Rules of procedure and conduct of Business in Haryana Legislative Assembly. After two hours, the discussion on Adjournment Motion automatically concluded and thereafter next item will be taken place according to the List of Business fixed for today.

The Speaker asked Smt. Kiran Choudhry, M.L.A. for leave to move the adjournment of the Assembly and thereafter, she read her Adjournment Motion.

Smt. Kiran Choudhry, M.L.A. while moving –

“That the Assembly do now adjourn for the discussion on Adjournment Motion.”

and spoke for 16 minutes.

Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik, Shri Varun Chaudhary and Shri Shamsheer Singh Gogi Members from the Indian National Congress Party, spoke for 07, 19, 13, 06, 07, 03 and 03 minutes respectively.

Dr. Abhe Singh Yadav and Shri Harvinder Kalyan , Members from the Treasury Benches, spoke for 09 and 07 minutes respectively.

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, spoke for 10 minutes.

Shri Balraj Kundu and Shri Sombir Sangwan, Independent Members, spoke for 10 and 02 minutes respectively.

The Chief Minister, while replying has spoken for 85 minutes and then the debate was terminated.

IV. WALK OUT

During the course of Reply of the Chief Minister on the above said Adjournment Motion No. 1, all the Members of the Indian National Congress Party, present in the House, staged a walk out as a protest against not to refer the enquiry of recruitment of HCS/Dental Surgeon etc. by the CBI in the supervision of the Sitting Judge of the High Court.

V. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2021-2022.

The Chief Minister presented the Supplementary Estimates for the year 2021-2022 (Second Instalment).

VI. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Shri Subhash Sudha, Chairperson of the Committee on Estimates presented the Report of the Supplementary Estimates for the year 2021-2022 (Second Instalment).

VII. LEGISLATIVE BUSINESS

(i) BILLS TO BE INTRODUCED

1. The Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.

At 6.28 P.M., the Agriculture and Farmers' Welfare Minister moved for leave to introduce the Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.

The motion was put and carried.

The Agriculture and Farmers' Welfare Minister also introduced the Haryana Pond and Waste Water Management Authority (Amendment) Bill, 2021.

The motion was put and carried.

VIII. CLARIFICATION GIVEN BY THE DEPUTY CHIEF MINISTER IN REGARD TO THE MEETING OF DISTRICT DEVELOPMENT AND MONITORING COMMITTEE

During the legislative business, the Deputy Chief Minister clarified the matter of not inviting the concerned M.L.A. in the meeting of District Development and Monitoring Committee. He further stated that a report has been asked from the Deputy Commissioner, Jind in this regard. He placed a letter on the table of House in which the Addl. Deputy Commissioner-cum-Chief Planning and Development Officer, Jind, has addressed to M.Ps. (Lok Sabha) Sonipat, Sirsa and Hisar and M.L.As, Uchana, Narwana, Jind, Julana and Safidon and invited them to attend the above said meeting. The Deputy Chief Minister further stated that the receiving of the concerned M.L.As. is with that letter also.

IX. RESUMPTION OF LEGISLATIVE BUSINESS

2. The Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.

At 6.30 P.M., the Deputy Chief Minister moved for leave to introduce the Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Panchkula Metropolitan Development Authority (Amendment) Bill, 2021.

The motion was put and carried.

3. The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.

At 6.33 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Bill, 2021.

The motion was put and carried

(ii) BILL FOR CONSIDERATION AND PASSING

The Haryana Private Universities (Amendment) Bill, 2021.

At 6.35 P.M., the Education Minister moved-

That the Haryana Private Universities (Amendment) Bill, be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried unanimously.

The Deputy Speaker occupied the Chair from 4.00 P.M. to 4.29 P.M.

The Speaker, with the sense of the house, extended the time of the Sitting of the House as under:

- (i) At 6.00 P.M. for 30 minutes.
- (ii) At 6.30 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 21st December, 2021.